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Uttarakhand High Court

Case No: Writ Petition Miscellaneous Single No. 3071 Of 2024

Rishu Saini APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision: Nov. 12, 2024 **Hon'ble Judges:** Pankaj Purohit, J

Bench: Single Bench

Advocate: Munish Bhardwaj, D.S. Bora, Siddhartha Singh

Final Decision: Dismissed

Judgement

Pankaj Purohit, J

- 1. This writ petition has been filed by the petitioner for seeking indulgence of this Court for a direction to respondent no.2 to proceed against respondent no.3, who is a sitting Gram Pradhan of Gram Sabha, Village Bhogpur, Block Laksar, Pargana Jwalapur, Tehsil and District Haridwar.
- 2. On instructions, it is submitted by learned State counsel that an election petition was filed by the petitioner herein against respondent no.3 before the Sub-Divisional Magistrate, Haridwar and the said election petition is stayed by this Court on 26.09.2024 in a Writ Petition (M/S) No.2613 of 2024.
- 3. Petitioner has concealed all these facts in the writ petition rather the writ petition has been filed in a very callous manner without disclosing the necessary facts.
- 4. In this view of the matter, the writ petition is dismissed in limine.